

श्री सैय्यद सिद्दते रज़ी : सम्पूर्ण मध्य कलकत्ता और कलकत्ता मैदान विशाल रणक्षेत्र में परिणित हो चुका था और पुलिस ने बेबोन रोड से चौरंगी रोड तक प्रदर्शनकारियों पर लाठीचार्ज किया और अशु-गैस का प्रयोग किया । मान्यवर, मैं कहना चाहता हूँ हमारे गृह मंत्री इस और ध्यान दे और ये जो आंखे दिखाने वाले घूमां दिखाने वाली राजनीति आज बंगाल में हो रही है वह खत्म की जाए और . . .

'यू दिखाता है आंखे हमे बागवां,
जैसे गु. न में कुछ हक हमारा नहीं ।'

**REFERENCE TO THE DEMAND FOR
A HIGH LEVEL INQUIRY INTO
ALLEGED CASES OF BUNGLING
IN BOKARO STEEL PLANT**

SHRI ASHWANI KUMAR (Bihar): Mr. Deputy Chairman, Sir, I want to draw the attention of the House to the bungling going on in the Bokaro Steel Plant. On 13-11-1980, the General Manager of the plant, Mr. Mehta, was arrested along with four others. The S.P. who arrested him, Mr. Manoj Nath, was transferred on 17-11-1980 with instructions that he should hand over the charge within six hours. This has been the first instance when such a big officer has been arrested. These things started when one truck full of scrap was seized on 6-8-80. There was a scrap deal. The scrap deal started with 7,14,000 metric tonnes of conveyor belts to be sold in scrap. The tenders were invited on 26-9-79 and five parties gave the tenders, but on negotiations only three parties were invited. A revised quotation was taken only from one party. The revised quotation was (Interruptions). The last quotation was Rs. 6,650 while the last year the quotations for this very scrap, on 22-2-77, were from Rs. 9,500 to Rs. 10,500. The rates have

gone up, not gone down. So the scrap deal was something. . .

MR. DEPUTY CHAIRMAN: That will do.

SHRI ASHWANI KUMAR: It was not in one lot. He was given permission to take it in 15 lots and pay in 15 lots. When this whole scarp deal was going on, the G.M. was arrested and given a bail. For that bail, a plane was going from Bokaro to Patna for all the five days and all officers were involved in it. A big officer had been arrested. So the whole plan was to get him released. But the S.P. who arrested him was telephonically transferred and asked to hand over the charge within six hours. I feel there is some bungling going on and pressure has been placed to hush it up. So I request the Minister through you, Sir, to have a high level inquiry or a parliamentary inquiry.

**REFERENCE TO THE REPORTED
NON-ISSUE OF THE NOTIFICA-
TION BY GOVERNMENT ENFORC-
ING THE PROVISIONS OF CONSTI-
TUTION (FORTY-FOURTH AMEND-
MENT ACT, 1978**

PROF. RAMLAL PARIKH (Gujarat): Sir, I want to bring to the notice of the House a matter of very fundamental nature regarding the supremacy of Parliament over the Executive. Sir, as we all know the Constitution (Forty-fourth Amendment) Bill was passed in 1978, amending the Constitution, and, among other things, it amended article 22 regarding preventive detention, making it very difficult for the Government to extend anybody's detention without the process of law and making it obligatory to appoint an advisory committee or board and seek its advice and also making it obligatory that the advisory committee must consist of Judges, either serving or retired. Now this Amendment was assented to on 30th April, 1979 by the President. Now 20